

LOK SABHA DEBATES

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LOK SABHA

Saturday, the 22nd August, 1959/31st
Shravana, 1881 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR DEPUTY-SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Additional Judges for High Courts

*677 { Shri Shree Narayan Das
Shri Radha Raman:

Will the Minister of Home Affairs
be pleased to state

(a) how many Additional Judges
have been appointed for various High
Courts in the country since a recom-
mendation to this effect was made by
the Conference of Chief Justices of
different High Courts, and

(b) whether any assessment has
been made as to the extent of dispo-
sal of cases in arrears in different
High Courts?

The Minister of State in the Minis-
try of Home Affairs (Shri Datar): (a)
23 Additional Judges have been
appointed to the various High Courts
as shown in the statement laid on the
Table of the House [See Appendix
II, annexure No 126]

(b) Yes. Figures have been obtain-
ed regarding the state of work in the
various High Courts during the years
1957 and 1958 and these show that
disposal went up from 1,36,493 in 1957
to 1,72,245 in 1958. The figures are
given in the statement marked 'B'
laid on the Table of the House

181 LSD—1

Shri Radha Raman. May I know
whether these new appointments have
cleared the pending cases for the dura-
tion of about six months or more and
whether as a result of these new
appointments Government are assur-
ed that there will be no cases pending
for more than six months?

Shri Datar. That is the objective
which we have kept in view, namely,
that the criminal cases should be dis-
posed of within six months and civil
cases as far as possible, within a year
or two. Now in this case, there has
been sufficient clearance of cases. May
I point out that in respect of the old
records of 1956 and before, two-thirds
of the files have been completely
cleared.

Shri Ramanathan Chettiar. May I
know whether, in spite of having two
Additional Judges in the Madras High
Court, the arrears of work have not
been cleared up? If so, are Govern-
ment contemplating having one more
Additional Judge in order to cope up
with the arrears of work in that High
Court?

Shri Datar: From the information
before me, I find that there has been
a fair clearance of work in the Madras
High Court. There is a proposal from
Madras. That question will be con-
sidered.

Shri Rami Reddy: May I know whe-
ther the disposal of cases has not been
very good in the Andhra High Court?

Mr Deputy-Speaker: If questions
are asked about every High Court, it
will be difficult to answer. The ques-
tion was general. If we go into details,
it would be difficult to discuss them
during Question Hour.

Shri Raghubir Saha: Is there any
idea of implementing the recom-
mendations of the Law Commission in

regard to the appointment of High Court Judges? Were these recommendations taken into consideration in regard to the appointment of Judges mentioned in the list?

Shri Datar: There were many recommendations made by the Law Ministers' Conference, in the first instance, and then by the Conference of Chief Justices. They are being implemented gradually.

Shri Raghbir Sahai: I asked about the Law Commission's recommendations.

Shri Datar: That matter is under consideration.

Shri Narayanankutty Menon: Are Government aware that there is a delay of even up to three years in the disposal of cases in High Courts relating to industrial disputes? If so, do Government contemplate the appointment of Special Judges to dispose of such cases in High Courts?

Shri Datar: I have not got the figures relating to industrial disputes. I shall look into that matter.

श्री राज सिंह मुकदमों का निपटारा करने के लिये क्या हम समय हाई कोर्टों के जजों के काम के दिनों को बढ़ाने की कोई योजना सरकार के विचाराधीन है ?

Shri Datar: That is entirely a different question. This is about arrears of work. We have got an Act passed by Parliament regarding conditions of service of Judges. We are giving them a number of benefits and facilities.

Shri Raghunath Singh: How many of the Judges have been taken from the Bar?

Shri Datar: A fairly large number has been taken from the Bar.

Shri Raghunath Singh: I want to know what is the ratio.

Mr. Deputy-Speaker: That he does not know. Otherwise, he would have told the hon. Member.

Shri Datar: The old ratio was one-third . . .

Mr Deputy-Speaker: Order, order. If he had the data, he would have given the information.

Shri Datar: The number of appointments from the Bar is far larger than the number from the services.

Mr Deputy-Speaker: It is as general as the first answer.

Shri Thimmalah: Out of the Additional Judges appointed by Government, how many of them are re-appointed as regular Judges?

Shri Datar: I did not follow the hon. Member's question.

Mr. Deputy-Speaker: Perhaps he means that some were appointed as temporary Judges.

Shri Datar: Generally, after two years, a certain number is appointed as permanent Judges. I have not got the figures here.

Special Multipurpose Tribal Blocks

*680	}	Shri R. C. Majhi:
		Shri Subodh Hansda:
		Shri S. C. Samanta:
		Shri Shree Narayan Das:
		Shri Radha Raman:
		Shri Ram Krishan Gupta:
		Shri A. M. Tariq:
		Shri Hem Raj:

Will the Minister of Home Affairs be pleased to state:

(a) whether any assessment of the work in Special Multipurpose Tribal Blocks has been made,

(b) whether it is a fact that the progress of work in some of the blocks is very slow,

(c) if so, the reasons therefor; and